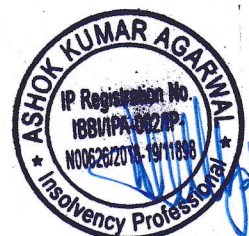


FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF JLS REALTY PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor JLS REALTY PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor 29.02.2008
3.	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor U45400MH2008PTC179591
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor Registered Office : BS-3, Kamdar CHS, Tejpal Road Opposite Railway Station, Ville Parle (East), Mumbai, Maharashtra, Pin-400057, India. (as per MCA's Records).
6.	Insolvency Commencement Date in respect of Corporate Debtor 30.05.2025 (Order received from NCLT Registry by Email dated 04.06.2025 at 8:37 p.m.)
7.	Estimated Date of Closure of Insolvency Resolution Process 26.11.2025 (180 th day from the Insolvency Commencement Date i.e. 30.05.2025)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Ashok Kumar Agarwal Registration No. : IBBI/IPA-002/IP-N00626/2018-2019/11898 AFA Valid upto : 31.12.2025
9.	Address and E-mail of the Interim Resolution Professional, as Registered with the Board Residential Address : Ashwini-D/4, Neelachal Abasan Co-operative Society Limited, 98 Rajdanga Gold Park, Kasba, E.K.T., Kolkata, West Bengal, Pin - 700107. Email : ashok.agarwal@singhiipsolutions.com
10.	Address and E-mail to be used for Correspondence with the Interim Resolution Professional Correspondence Address : C/o. Singhi IP Solutions Private Limited, Raja Chambers, 1 st Floor, 4 Kiran Shankar Roy Road, Kolkata - 700001. Email : cirp.jlsrpl@gmail.com Mobile No.: 9831060452
11.	Last date for Submission of Claims 21.06.2025
12.	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional No Classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for each Class) Not identified as yet
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: Web link: https://ibbi.gov.in/home/downloads Not identified as yet

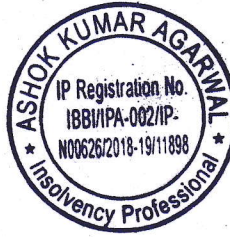


Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a Corporate Insolvency Resolution Process of JLS Realty Private Limited on 30.05.2025.

The Creditors of JLS Realty Private Limited are hereby called upon to submit their Claims with Proof **on or before 21.06.2025** to the Interim Resolution Professional at the Address mentioned against Entry No. 10.

The Financial Creditors shall submit their Claims with Proof by electronic means only. All other Creditors may submit the Claims with Proof in person, by post or by electronic means.

Submission of false or misleading Proofs of Claim shall attract Penalties.



A handwritten signature in blue ink, appearing to read "Ashok Kumar Agarwal".

Date : 07.06.2025
Place : Kolkata

Ashok Kumar Agarwal
Interim Resolution Professional appointed for CIRP of JLS Realty Private Limited
Registration No. : IBBI/PA-002/IP-N00626/2018-2019/11898

:

Advocates & Solicitors

MUMBAI MUNICIPAL CORPORATION

NOTICE

That Shri. Lalitchandra J. Ward as owner of the land 3D of village Deonar, for and free of cost and free of Brihanmumbai Municipal particularly described in the in which is affected by 13.40 sanctioned Development Ward in lieu of grant of the nt Rights (T.D.R.) in form of cates as per the provision of Development Control and r Greater Mumbai, 2034.

s (which means and includes anies, Association of person r any other authorities, etc.) le, interest, claim, demand or e said land mentioned in the n or any part thereof, as and e, exchange, transfer, lease, tenancy, leave and license, it, possession, maintenance, lien, easement, litigation, sture are or otherwise or any of whatsoever nature, are ke the same known in writing e office of the Law Officer, icipal Head office (Annexe apalika Marg, Fort, Mumbai- n) days from the date of umentary proof/evidence or any such purported claim/ 1 claim or demand shall be waived to all intents and

on is received as mentioned complete the procedure of merits without making any any such purported claim or eemed to have been waived e and the same shall not be

LOVE REFERRED TO :- S/ME-1041)

s of vacant land or grounds 1 C.T.S. No. 276D of village

PUBLIC NOTICE

Notice is hereby given to the public at large that my client, Satyam Infra Realty LLP, a Limited Liability Partnership ("Developer"), has entered into a registered Development Agreement dated 9th May 2025 for the purpose of undertaking a real estate development project on the land bearing Survey No. 38/2, situated in the revenue village of Beed, Taluka Panvel, and more particularly described in the Schedule set out hereinbelow ("Property"). Accordingly, I have been instructed to conduct a title investigation of Mukund Zipa Patil, Prakash Zipa Patil, Ravindra Zipa Patil, and Santosh Zipa Patil, the owners of the said Property ("Owners"), as well as to examine the development rights granted in favour of Satyam Infra Realty LLP in respect of the Property ("Development Rights"). All persons/entities including an individual, Hindu Undivided Family, a company, banks, financial institutions, non-banking financial institutions, a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors having any benefits, titles, claims, objections, demands or rights or interest in respect of the said Property, Development Rights or any part thereof including in any built-up areas constructed and/or to be constructed by way of sale, transfer, share, pledge, exchange, mortgage, gift, lien, trust, lease, sub-lease, tenancy, sub-tenancy, assignment, charge, bequest, succession, possession, inheritance, easement, license, occupation, possession, encumbrance, family arrangement/settlement, bequest, succession, maintenance, trust, decree and/or order of any Court of Law, contracts/agreements, partnership, any arrangement, memorandum of understandings, letter of intent/heads of terms, development rights, right of way, Lis pendens, reservation, power of attorney, option, FSI consumption, TDR, right of first refusal, pre-emption or any liability or any commitment or otherwise howsoever or of whatsoever nature are hereby required to intimate the same in writing along with documentary evidence to the undersigned at their address at 3B-21, Kalpataru Riverside Phase 1 Building 3 & 4 CHS Ltd., Off Panvel Market Yard Road, Panvel, 410 205, within 7 (seven) days from the date of publication of this notice of such claim, if any, failing which, any such right, title, interest, benefit, claim, demand and/or objection, if any, of any such persons/entities against (a) the said Owners and/or in respect of the said Property (b) the said Developer and/or in respect of the said Development Rights, and/or any part/s thereof shall be treated as waived or abandoned.

THE SCHEDULE HEREINABOVE REFERRED TO: (Description of the said Property)

ALL THAT piece and parcel of land bearing Survey No. 38/2 admeasuring 00-29-80 Hectares or thereabouts, Assessment 5.00 (Rs. Ps.) lying, being and situate at revenue Village Beed, Taluka Panvel, District Raigad and State Maharashtra and bounded as follows:
 On or towards the East by : Surrey No. 35/1/B
 On or towards the West by : Surrey No. 39
 On or towards the North by : Surrey No. 38/3
 On or towards the South by : Surrey No. 38/1
 Date - 11 June 2025. Sd/- Advocate R. Khaire

Form No. 3 [See Regulation-13(1)(a)] DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Case No.: OA/37/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

STATE BANK OF INDIA Exh. No.: 11909

VIJAY TRANSPORT BALAD

To, (1) Vijay Transport Balad, D/WS/O- Chaya House No. 1221, Ghat No.301, 3rd Floor Sai Apartment, Kamatghar, Rajiv Gandhi Nagar, Bhiwandi, Thane-421305, Thane Maharashtra-421305

SUMMONS

WHEREAS, OA/37/2025 was listed before Hon'ble Presiding Officer/ Registrar on 28/01/2025

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.2630001/- (application along with copies of documents etc. annexed).

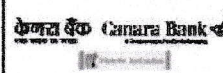
In accordance with sub-section (4) of section 19 of the Act you, the defendant

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF JLS REALTY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	JLS REALTY PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	29.07.2018
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400M2008PTC179891
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: B5-3, Kamdar CHS, Tejpal Road Opposite Railway Station, Vile Parle (East), Mumbai, Maharashtra, Pin-400067, India. (as per MCA's Records).
6. Insolvency Commencement Date in respect of Corporate Debtor	30.05.2025 (Order received from NCLT Registry by Email dated 04.06.2025 at 8:37 p.m.)
7. Estimated Date of Closure of Insolvency Resolution Process	26.11.2025 (180th day from the Insolvency Commencement Date i.e. 30.05.2025)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Ashok Kumar Agarwal Registration No.: IBB/IFA-002/IF-N00626/2018-2019/11898 AFA Valid upto: 31.12.2025
9. Address and E-mail of the Interim Resolution Professional, as Registered with the Board	Residential Address: Ashwini-D/4, Nisalachi Abasan Co-operative Society Limited, 98 Rajdanga Gold Park, Kasba, E.K.T., Kolkata, West Bengal, Pin - 700107. Email: ashok.agarwal@insolvencyprofessionals.com
10. Address and E-mail to be used for Correspondence with the Interim Resolution Professional	Correspondence Address: C/o. Singhi IP Solutions Private Limited, Raja Chambers, 1st Floor, 4 Kram Shankar Roy Road, Kolkata - 700001. Email: crp_jsp@ipmail.com Mobile No.: 9831081452
11. Last date for Submission of Claims	21.06.2025
12. Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	No Classes identified as yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for each Class)	Not identified as yet
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not identified as yet

Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a Corporate Insolvency Resolution Process of JLS Realty Private Limited on 30.05.2025. The Creditors of JLS Realty Private Limited are hereby called upon to submit their Claims with Proof on or before 21.06.2025 to the Interim Resolution Professional at the Address mentioned against Entry No. 10. The Financial Creditors shall submit their Claims with Proof by electronic means only. All other Creditors may submit the Claims with Proof in person, by post or by electronic means. Submission of false or misleading Proofs of Claim shall attract Penalties.

Sd/- Ashok Kumar Agarwal Date: 07.06.2025 Interim Resolution Professional appointed for CIRP of JLS Realty Private Limited Place: Kolkata Registration No.: IBB/IFA-002/IF-N00626/2018-2019/11898



Canara Bank, Dahisar (East) Branch - Shanthi Nagar, Ground Floor, S.V.Road, Dahisar East, Mumbai 400068 Ph- 8280094999 Email- cb0125@canarabank.com

REF. NO. MIRON/4641 GYANENDRA/REDEMPTION NOTICE DATED: 09.06.2025 TO

SHRI GYANENDRA TUSHAM(BORROWER) Residing at R No 2, Valmiki Nagar [Colony] Ambawadi, Dahisar E Mumbai 400068
SHRI ANGREZ PALERAM TUSHAM (CO-BORROWER) Residing at R No 2, Valmiki Nagar [Colony] Ambawadi, Dahisar E Mumbai 400068
SHRI DHIRAJ M SANSAR (GUARANTOR) Residing at Room No 1 Ramcharan Gopal CHL Kachpada No 1 Ramchandra Lane Nr Gopal Hall Malad West Mumbai 400064

SUBJECT: NOTICE FOR EXERCISING THE RIGHT OF REDEMPTION UNDER SECTION 13 (8) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (HEREINAFTER REFERRED TO AS "THE ACT").

The undersigned being the Authorized Officer of Canara Bank, Dahisar Branch DP CODE 0125; (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 20.03.2025, to the borrower **Gyanendra Tusham (Borrower), Shri Angrez Paleram Tusham (Co-Borrower) and Guarantor Shri Dhiraj M Sansar,** demanding to pay an amount **Rs.7,32,460.99(Rupees Seven Lakhs Thirty Two Thousand Four Hundred and Sixty and Paise Ninety**

